

\$REVISED
ITEM NO.4

COURT NO.10 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011
(Arising out of impugned final judgment and order dated 27/09/2010
in CMWP No. 7335/1987 passed by the High Court of Judicature at
Allahabad)

SMT JAI SHREE DEVI (D) AND ORS. Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)
(Office report for directions)

Date : 25/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

[IN CHAMBERS]

For Petitioner(s) Ms. Sharmila Upadhyay, Adv.

Mr. Piyush Singh, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.

Mr. Tanmay Agrawal, Adv.

Mr. Upendra Mishra, Adv.

Mr. Deepam Garg, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In case the defects pointed out in the office report dated
06.06.2016 are not cured within three weeks' from today, the
petition shall stand dismissed without further reference to the
Court.

Any application for restoration shall be entertained only on
payment of costs of Rs. 1000/- (Rupees One Thousand) to be
deposited with the Supreme Court Legal Services Committee.

(Jyoti Gupta) (Renu Diwan)

SR. P.A. COURT MASTER

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